

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1831**

TO BE ANSWERED ON THE 2<sup>ND</sup> MARCH 2020/ PHALGUNA 12, 1941 (SAKA)

**Jammu and Kashmir Bank**

1831. SHRI HASNAIN MASOODI:

Will the Minister of FINANCE be pleased to state:

- (a) the present status of Jammu and Kashmir bank in the Reserve Bank of India;
- (b) the details of the role of Ministry in the functioning and management of Jammu and Kashmir bank;
- (c) whether the Government has received any complaints regarding Jammu and Kashmir bank, if so, the details thereof; and
- (d) the details of the total non-performing assets in Jammu and Kashmir bank, at present?

**ANSWER**

THE MINISTER OF STATE FOR FINANCE  
(SHRI ANURAG SINGH THAKUR)

(a) to (c): The Reserve Bank of India (RBI) is the regulator and supervisor of the banking system, as per powers conferred by relevant provisions of the Banking Regulation Act, 1949, the Reserve Bank of India Act, 1934, and other relevant statutes. RBI has informed that Jammu and Kashmir Bank is a scheduled private sector bank, licensed under section 22(1) of Banking Regulation Act, 1949. Thus, Jammu and Kashmir Bank is licensed, regulated and supervised by RBI. RBI has informed that over the period from 1.4.2019 to 21.2.2020, it has received 608 complaints against Jammu and Kashmir Bank, which are related to various banking matters such as ATM debit/credit cards related, mobile/electronic banking, levy of charges without prior notice, etc.

(d): RBI has apprised that Jammu and Kashmir Bank has reported Rs. 7,711.60 crore gross non-performing assets and Rs. 2,810.32 crore net non-performing assets in its quarterly result for December 2019.

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